GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA LINETARDED OLIESTION NO. 2004

UNSTARRED QUESTION NO. 2664

TO BE ANSWERED ON 04.12.2019

PROTECTION OF DATA PRIVACY

2664. SHRI DIBYENDU ADHIKARI:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY

- (a) whether the Government proposes to protect and secure the citizen's data and ensure its privacy and if so, the details thereof;
- (b) the steps taken by the Government to restrict the cross border data flow by the global technological companies along with the guidelines laid down by the Government in this regard; and
- (c) the action taken and the status of compliance by these companies in this regard?

ANSWER

MINISTER FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a): Yes, Sir. The Ministry of Electronics and Information Technology (MeitY) on 31st July 2017, vide OM No.3(6)/2017-CLES, constituted a Committee of Experts under the Chairmanship of Justice B N Srikrishna, Former Judge, Supreme Court of India, to look into all aspects relating to personal data protection. The committee gave its report on 27th July, 2018. The Committee also submitted a draft Personal Data Protection Bill. Wide consultations were held on the draft bill and open feedback was invited on the contents of the bill. These are currently being processed and it is proposed to table the bill in Parliament. The Report & the Draft Bill of the Srikrishna Committee are available at: https://meity.gov.in/data-protection-framework.
- (a) and (c): The Government is working on a comprehensive Personal Data Protection Bill 2019 which will address the issue of cross border data flow.
